THE UTTAR PRADESH STATE LEGISLATURE (RESIDENCES OF THE OFFICERS AND LEADERS OF OPPOSITION) (REPEAL) ACT, 2007

[U.P. ACT NO. 13 OF 2007]

[As passed by the Uttar Pradesh Legislature, and assented to by the Governor on July 13, 2007 under Article 200 of the Constitution of India and published in U.P. Gazette extraordinary on July 16, 2007.]

An

ACT

to repeal the Uttar Pradesh State Legislature (Residences of the Officers and Leaders of Opposition) Act, 2005

IT IS HEREBY enacted in the Fifty-eighth Year of the Republic of India as follows:-

Short title and comencement

- **1.** (1) This Act may be called the Uttar Pradesh State Legislature (Residences of the Officers and Leaders of Opposition) (Repeal) Act, 2007.
 - (2) It shall be deemed to have come into force on June 2, 2007.

Repeal of U.P. Act no. 12 of 2005

- Repeal of U.P. Ordinance no. 7 of 2007
- **2.** The Uttar Pradesh State Legislature (Residences of the Officers and Leaders of Opposition) Act, 2005 is hereby repealed.
- **3.** The Uttar Pradesh State Legislature (Residences of the Officers and Leaders of opposition) (Repeal) Ordinance, 2007 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh State Legislature (Residences of the Officers and Leaders of Opposition) Act, 2005 (U.P. Act no. 12 of 2005) was enacted to provide for giving proper accommodation at Lucknow to the Officers and Leaders of Opposition of State Legislature. The said Act provided for designating certain residences under the control and management of the Estate Department as the official residences of the Officers and Leaders of Opposition of either House of the State Legislature throughout the term of their officers. The provisions of the said Act were creating difficulties and some time serious situation arised in the allotment of residences. It was, therefore, decided to repeal the said Act

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh State Legislature (Residences of the Officers and Leaders of Opposition) (Repeal) Ordinance, 2007 (U.P. Ordinance no. 7 of 2007) was promulgated by the Governor on June 2, 2007.

This Bill is introduced to replace the aforesaid Ordinance.